

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 199/9/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL**

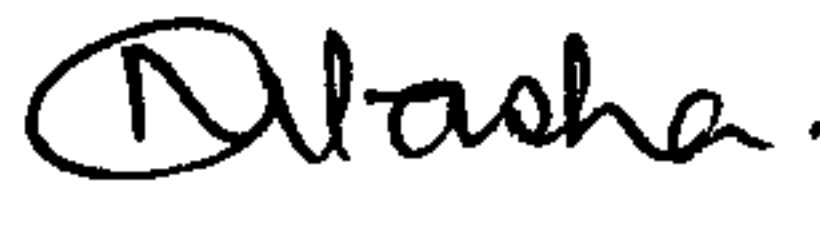
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.08.2019**

Name of the Company: Complete Dewatering Systems pvt. Ltd.

V/s.

Aquafil Polymers Co. Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA DHRUJMAN SHAH	ADV.	APPLICANT	
2.				

**ORDER**


The Petitioner is represented through their respective Learned Counsel(s).


Learned PCS of the Petitioner filed pursis with a request to withdraw IB petition, in view of matter is settled out of Court.

The Operational Creditor/Petitioner has received Rs. 7,00,000/- as full and final settlement amount of its debt, in support of withdrawal of pursis, in view of this Petitioner seeks to withdraw the present IB petition.

We are of the view that the matter has been full and final settled for an amount of Rs. Rs. 7,00,000/-, hence, nothing survives in the present matter.

Accordingly, **CP(IB) 199/2019** is dismissed as settled out of Court and withdrawn.

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 16th day of August, 2019.